The National Judicial Commission Bill, 2022

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I move for leave to introduce a Bill to regulate the procedure to be followed by the National Judicial Commission for recommending persons for appointment as the Chief Justice of India and other Judges of the Supreme Court and Chief Justices and other Judges of High Courts and for their transfers and to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceeding for removal of a Judge and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, I introduce the Bill.

श्री राघव चड्ढा (पंजाब): सर..

श्री उपसभापति: राघव जी, क्या आप इस बिल पर कुछ कहना चाहते हैं? ...(**व्यवधान**)... प्लीज़।

SHRI BIKASH RANJAN BHATTACHARYYA: Is it allowed after introduction?

MR. DEPUTY CHAIRMAN: Introduction is done.

श्री राघव चड्ढा : सर, मैं यह कहना चाहता हूँ कि एनजेसी का जो कॉन्सेप्ट है, वह लगभग तीन बार सुप्रीम कोर्ट के विचाराधीन आया। पहली बार 1993 में, दूसरी बार तब, जब वाजपेयी साहब की गवर्नमेंट थी, 1998 में एक एडवाइज़री ली गयी और थर्ड टाइम, अभी जब 2016 में एनजेसी का लैंडमार्क जजमेंट सुप्रीम कोर्ट ने दिया। तीनों बार सुप्रीम कोर्ट ने इंडिपेंडेंस ऑफ ज्यूडिशियरी को ऊपर करते हुए, उसको तवज्जो देते हुए, एनजेसी का जो फ्रेमवर्क है, उसे खारिज कर दिया। एनजेसी के इस बिल को, जो मेरे ऑनरेबल कलीग ने इंट्रोड्यूस किया है, मैं इसे अपोज़ करने के लिए खड़ा हुआ हूँ। We are attempting to do a constitutional impossibility. I think, जजेज़ के अप्वाइंटमेंट का सिस्टम, कलीजियम सिस्टम बेहतरीन चल रहा है। उसके अन्दर कोई स्कोप फॉर इम्प्रूवमेंट हो सकता है। वह ज्यूडिशियरी से बात करके, संवाद करके किया जा सकता है,

लेकिन मेरा बस एक अनुरोध है और मैं अपनी बात समाप्त कर रहा हूँ। मैं अपने ऑनरेबल मेम्बर को यह कहना चाहूँगा कि हमें ऐसा कोई भी हैंडल केन्द्र सरकार को नहीं देना चाहिए, जिसमें वह ज्यूडिशियल अकाउंटेबिलिटी में और जजेज़ की नियुक्ति में घुसे। जैसे सीबीआई डायरेक्टर, ईडी डायरेक्टर का अप्वाइंटमेंट होता है, ये ज्यूडिशियल अप्वाइंटमेंट्स में भी घुसना चाहते हैं। ...(**व्यवधान**)... मैं बस इतना ही कहना चाहता हूँ कि ...(**व्यवधान**)... *

MR. DEPUTY CHAIRMAN: Raghav*ji*, you have put your point. ...*(Interruptions)*... It is not going on record.

श्री राघव चड्ढा : *

MR. DEPUTY CHAIRMAN: It is not going on record. ...*(Interruptions)*... You know the well-established procedure. The House will debate and decide. The Chair cannot decide it. You have already put your point.

Now, the Constitution (Amendment) Bill, 2022 (amendment of article 270, 271, 280 and insertion of article 342B).

The Constitution (Amendment) Bill, 2022 (amendment of article 270, 271, 280 and insertion of article 342B)

SHRI V. VIJAYASAI REDDY(Andhra Pradesh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India which seeks to amend the Articles 270, 271 and 280 to make the Central Government's revenue from cess and surcharge shareable with the States; to insert Article 342B to allow for enumeration of socially and economically backward classes or BCs and to provide reservation to them in proportion to their population which will also ensure welfare and upliftment of BCs in the country.

MR. DEPUTY CHAIRMAN: Please first introduce the Bill.

SHRI V. VIJAYASAI REDDY: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

---

*Not recorded.